

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1261 OF 2019 IN APPEAL NO. 242 OF 2019
&
IA NO. 1260 OF 2019

Dated : 25th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

PTC India Ltd. Appellant(s)
Vs.	
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Ravi Kishore
Ms. Purna Singh
Mr. Rajshree Chaudhary
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Sajan Poovayya, Sr. Adv.
Ms. Priyanka
Mr. Tejasv Anand for R-2

ORDER

After hearing learned senior counsel for the Appellant and learned senior counsel for Respondent-Generator at length, we grant ad-interim stay of the operation of the impugned order only to the extent of refund of transmission charges to an extent of 5% paid till now by Respondent-Generator to the Appellant-trader.

Issue urgent notice to the Respondents on the Appeal as well as on the IA No. 1261 of 2019 returnable on 30.07.2019. Dasti, in addition, is

permitted. Learned counsel for the appellant is directed to file affidavit of service before the next date of hearing.

List the matter on **30.07.2019.**

(Ravindra Kumar Verma)
Technical Member

ts/mnj

(Justice Manjula Chellur)
Chairperson